

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 107/MP/2026 along with IA Nos.24/2026 & 25/2026

Subject : Petition under Section 79 of the Electricity Act, 2003, seeking appropriate direction(s) to Central Transmission Utility of India Limited to approve PRPL application dated 08.12.2025 submitted for change of source in terms of Regulation 9.3 of the GNA Regulations.

Petitioner : Percentum Renewables Private Limited (PRPL).

Respondent : Central Transmission Utility of India Limited (CTUIL).

Date of Hearing : **3.3.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, PRPL
Shri Janmali Manikala, Advocate, PRPL
Shri Deepak Thakur, Advocate, PRPL
Shri Shikha Sood, Advocate, PRPL
Shri Swapnil Verma, CTUIL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed seeking appropriate direction(s) to the Respondent, CTUIL, to approve PRPL's application dated 8.12.2025 seeking change of source, in terms of Regulation 9.3 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, ('GNA Regulations'), amended from time to time. The learned counsel mainly submitted as under:

- (a) The Petitioner, PRPL, is a renewable energy project developer and is in the process of setting up a 148 MW, renewable power project, which was initially envisaged as a hybrid project (comprising 98 MW Wind and 50 MW Solar) in Kutch, Gujarat ('Project'). PRPL has been granted a final connectivity grant of 148 MW (98 MW Wind and 50 MW Solar) at the Lakadia Substation.
- (b) However, owing to the significant challenges in acquiring contiguous land for the solar component of the Project, it was decided to change the Project configuration from a hybrid source to 100% wind-based Project. Accordingly, on 8.12.2025, PRPL filed an application seeking a change of source to configure the Project to 100% wind capacity as per Regulation 9.3 of the GNA Regulations. In terms of Regulation 9.3.2 of the GNA Regulations, CTUIL is mandated to approve or reject PRPL's application for change of source within 30 days of receipt of PRPL's application, i.e., by 7.1.2026. However, despite PRPL's multiple requests dated 29.12.2025, 13.1.2026 and 19.1.2026, CTUIL has not approved PRPL's application dated 8.12.2025 as on date, i.e., a delay of 46 days from the expiry of the 30-day timeline.
- (c) Post bifurcation of connectivity into solar and non-solar hours, PRPL's injection rights during solar hours would be 148 MW (corresponding to 98 MW wind

capacity and 50 MW solar capacity) and during non-solar hours would be 98 MW (corresponding to wind capacity). Notably, this would result in available connectivity margins of 152 MW during solar hour access and 202 MW during non-solar hour access at Bay No. 225, allocated to PRPL at Lakadia Substation, that may be granted to third parties.

- (d) During the pendency of PRPL's change of source application dated 8.12.2025, there would be a risk that a third-party renewable generator may apply for and secure connectivity for non-solar hours in terms of Regulations 5.11 of the GNA Regulations, at the Bay No. 225 allotted to PRPL. Since PRPL seeks to develop and evacuate wind capacity of 148 MW on round the clock basis, if connectivity for non-solar hours for up to 202 MW (bay capacity being 300 MW) is granted to such third parties, no margins would be left available for PRPL to evacuate wind power on round the clock basis, rendering PRPL's application seeking a change of source infructuous. The delays attributable to CTUIL ought not to prejudice PRPL, which has filed its application in accordance with the timelines mandated under the GNA Regulations.
- (e) In these circumstances, without prejudice to its pending application seeking change in source dated 8.12.2025, PRPL has exercised its right of first refusal ('ROFR') in terms of 1st proviso to Regulation 5.11(b) of the GNA Regulations by filing its application dated 21.2.2026 and sought an additional 50 MW wind capacity in terms of Regulation 5.2 of the GNA Regulations, such that it would be able to evacuate power generated from 148 MW wind capacity on a round the clock basis.
- (f) Accordingly, the Petitioner has also filed IA No. 24/2026 and is pressing for an interim direction to CTUIL not to create any third-party rights or allocate non-solar hour access corresponding to the PRPL's connectivity quantum to any other entity, and associated non-solar hour access during the pendency of the present Petition and PRPL's Application dated 8.12.2025.

2. In response, the representative of the Respondent, CTUIL, accepted the notice and sought three weeks' time to file a reply as well as the status of the Petitioner's application. The representative further submitted that the ROFR applications of developers are queued up and will be dealt with as per their priority, and it is unlikely that the rights of any applicant who has already made an application will be affected at this stage.

3. After considering the submissions made by the learned counsel for the Petitioner and the Representative of the Respondent, CTUIL, the Commission ordered as under:

- (a) Admit.
 - (b) The Respondent to file its reply, if any, within three weeks, with a copy to the Petitioner, who may file its rejoinder within two weeks thereafter.
 - (c) IA No.25/2026, filed for an urgent listing, having served its purpose, was disposed of.
4. The Petition will be listed for the hearing on **23.4.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)